

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3281  
ANSWERED ON:16.03.2011  
TOWER SHARING  
Bundela Shri Jeetendra Singh

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether specific guidelines exists for contract agreement for installation of mobile tower on individual's property and its sharing among telecom operators and the land owners;
- (b) if so, the details thereof;
- (c) whether the TRAI has received any complaints from any of the parties regarding breach of contract; and
- (d) if so, the details thereof and the action taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) & (b) Madam, as per terms and conditions of Access Service License, the licensee company shall make its own arrangements for Right of Way (ROW). However, Sharing of "passive" infrastructure namely, building, tower, dark fiber etc. is permitted amongst the Access Service Providers.

Department of Telecommunications (DoT) has not issued any guidelines regarding the contract agreement for installation of mobile towers on individual's property and its sharing among telecom operators and the land owners.

(c) & (d) TRAI has received complaints in this regard. TRAI has no role to play in such matters, therefore the complainants have been advised by TRAI to approach the local authorities.